GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1719

TO BE ANSWERED ON THE 06TH MARCH, 2018/ PHALGUNA 15, 1939 (SAKA) VIOLATION OF HUMAN RIGHTS OF SCS/STS

1719. SHRI HARISH MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Human Rights Commission (NHRC) has recently issued notice to Rajasthan Government over violation of human rights against SCs/STs, rise in atrocities and denial of rights to them;
- (b) if so, the details thereof and the total number of notices issued by NHRC to Rajasthan Government during the last five years; and
- (c) the details of action taken by the Government to punish the erring persons for the violation of human rights in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): National Human Rights Commission (NHRC) has informed that the Commission held a Camp Sitting /Open Hearing at Jaipur Rajasthan on 18-19 January 2018 for considering matters of atrocities on SCs/STs and complaints about violation of their human rights.

During the hearing, the NHRC considered 183 cases and complaints and directions were passed in each case.

During the last five years, the Commission has issued 357 notices (including carry forward cases) to various authorities in the State of Rajasthan in the matters of alleged atrocities on SCs/STs.

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(c) Government of India is committed to the protection & promotion of Human Rights. As per provisions of the Protection of Human Rights Act, 1993, the NHRC is mandated to get allegation of human rights violations enquired into. In cases, where the allegations are prima facie substantiated, and the concerned authorities have not taken appropriate action in the matter, the Commission makes recommendations as deemed appropriate in the light of the facts and the circumstances of each case. NHRC has intimated that the Commission under Section 18 of the PHR Act, 1993 makes recommendations. No record is maintained in respect of punishment awarded to erring Public servants for violation of human rights. However, the Commission has recommended disciplinary action in only one case during the last five years.
